

MR. SPEAKER: I know my job. Nothing doing...

*(Interruptions)*

[*Translation*]

MR. SPEAKER: You do not agree. He also does not agree. What should I do?

[*English*]

SHRI T. BASHEER (Chirayinkil): Sir, the Home Minister is ready to make a statement.

MR. SPEAKER: He might be. I have not allowed him...

*(Interruptions)\*\**

[*Translation*]

MR. SPEAKER: What are you doing?

*(Interruptions)*

[*Translation*]

MR. SPEAKER: Sometimes you also do not listen. Sometimes he also does not listen.

[*English*]

I have not allowed any person...

*(Interruptions)*

[*English*]

MR. SPEAKER: Only statement under Rule 377 is allowed, nothing else...

*(Interruptions)\*\**

[*Translation*]

**(v) Demand for seeking Nepal's cooperation in order to check recurring floods in North Bihar**

SHRIMATI MADHUREE SINGH (Purnea): Mr. Speaker, Sir, there is no

need to describe in the House the devastation caused by unprecedented floods last year in North Bihar. Short term measures will not be of much help in checking floods so we should think of long term measures.

Everybody knows that rivers originating at Himalayan ranges in Nepal and flowing in North Bihar bring with them mainly mud and raise the river bed through excessive silting. The level of water in rivers in a big area rises several feet above the level of adjoining land. Construction of dams on rivers further aggravates the problem, because they cannot bear the pressure of surging water and with heavy downpour condition in rural areas becomes worst. The only remedy for this is to seek Nepal's cooperation to control the flow of water in these rivers before they enter North Bihar. This will not only help in controlling floods but also generate hydro-electricity on a large scale in Nepal and India on the one hand and on the other, this will create potential for economic development in Northern India, Nepal and other neighbouring countries.

I would like to request the Government of India to take up this matter with Nepal under the auspices of the SAARC so that a permanent and practical solution of the problem is found.

[*English*]

**(vi) Demand for treating Cargo loaders at the Indira Gandhi International Airport, New Delhi as employees of the I.A.A. of India**

SHRI BASUDEB ACHARIA (Bankura): Sir, over 700 men are engaged for handling cargo at the Indira Gandhi International Airport as cargo loaders. Earlier they were working at the Delhi Airport on the same job and in the same capacity for over five years. But till now they are daily wage workers. They are working under a private contractor based in Bombay namely Seahawk Cargo Carriers, who has three sub-contractors at Indira Gandhi

\*\* Not recorded.

International Airport for getting the job done. These workers have no job security, no benefits, no protection under any law. They are at the mercy of the contractor and sub-contractors. They handle valuable cargo, for which the public sector carrier is responsible to pay compensation, if needed, but the entire cargo remains at the disposal of private contractors who enjoy complete facilities provided by Government. It appears that the International Airport Authority of India, who should have been their employer has washed off its hands by giving the job to Bombay based contractor. Muscle power is being freely used to intimidate these workers if they show any discontentment. This type of working conditions, right at the Capital's main airport need immediate remedial measures.

I, therefore, request the Minister to abolish the contract system in cargo handling and ensure that these 700 workers are absorbed as the employees of International Airport Authority of India.

**(vii) Demand for overbridge at Irinjalakkuda railway station in Kerala**

SHRI K. MOHANDAS (Mukundapuram): An overbridge at Irinjalakkuda railway station in Kerala is a long-standing demand. In the absence of this overbridge, there are many traffic problems which lead to accidents. In fact, many serious accidents have taken place in this place.

I would request the Minister of Railways to sanction an overbridge at Irinjalakkuda station in next year's budget.

**(viii) Demand for early finalisation of the Shivalik Project in Himachal Pradesh**

PROF. NARAIN CHAND PARASHAR (Hamirpur): The Shivalik project including the Swan channelisation project in Una at the neighbouring districts of Himachal Pradesh has been under finalisation for many years. The construction of the project would help in reclaiming thousands of hectares of land by checking soil erosion

and by channelising a number of streams for the benefit of irrigation and also help in preservation and promotion of ecology and environment through afforestation.

I, therefore, request the Government of India and the Central Water Commission to finalise the project in consultation with the State Government, accord its sanction and ensure its early construction with the help of international agencies like World Bank within Seventh Plan.

12.29 hrs.

STATEMENT RE. ALLEGATIONS OF  
PAYMENT OF COMMISSION TO  
INDIAN AGENTS IN CONNECTION  
WITH DEFENCE MINISTRY'S  
PURCHASE OF SUBMARINES FROM  
MESSRS. HOWANDTSWERKE-  
DEUTSCHE-WERFT OF FEDERAL  
REPUBLIC OF GERMANY

[English]

THE MINISTER OF DEFENCE (SHRI K.C. PANT): Mr. Speaker. Sir, as hon'ble Members are aware, the then Raksha Rajya Mantri had, in a statement made by him in this House on April 15, 1987 given full details of the inquiries and studies ordered by the former Raksha Mantri in regard to allegations connected with the purchase of submarines from Howandtswerke-Deutsche-Werft (HDW) of the Federal Republic of Germany.

SHRI S. JAIPAL REDDY (Mahbubnagar): Sir, I have point of order. Please hear me.

PROF. P. J. KURIEN (Idukki): What is the point of order?

MR. SPEAKER: No, no. At this time, there is nothing...

(Interruptions)

PROF. P. J. KURIEN: Sir, he is already through. He is not yielding. (Interruptions)

SHRI S. JAIPAL REDDY: Sir, I am on a substantive point of order. (Interruptions)